

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.201 – IA 722 of 2020
ITEM No.202 – IA 741 of 2020
In
CP(IB) 175 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

True Value Paper
V/s
Swastik Ceracon Ltd

.....Applicant

.....Respondent

Order delivered on 15/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	:None
For the Respondent	:Mr. Parth Shah, Advocate (in IA 722 of 2020) Mr. Ravi Pahwa, Advocate for R-2 (in IA 741 of 2020)

ORDER

IA 722 of 2020 & IA 741 of 2020

IA 741 of 2020

Again no one appears for the Applicant.

Learned counsel for R-2 appears and submits that two days ago he has filed reply as well as Vakalatnama. But the copy of reply is neither available on the record nor reflecting on the DMS Portal.

Last order records that last opportunity was given to the respondent to file reply within two weeks and, thereafter, rejoinder.

Re-list both matters for hearing/dismissal on 10.06.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)